

1	2	3
6. Tourist complex at Washim		23.65
7. Purchase of boats		27.13
8. Purchase of Caravan		32.40
9. Purchase of Two seater Hover Craft		27.00
10. Purchase of Five seater Hover Craft		10.80
11. Assistance for Ganesh Festival		5.00
12. Elephanta Festival		2.37
13. Publicity support		5.48
Total		237.14

Loans to Enterprenurs

4678 SHRI DATTATRAYA BANDARU: Will the Minister of FINANCE be pleased to state

(a) the number of the entrepreneurs In Andhra Pradesh provided with bank loans during the last three years;

(b) the number of educated unemployed persons recommended by the district industrial centres to whom loans have not been provided so far and the reasons therefor, and

(c) the time by which the loans are likely to be provided to all the eligible persons?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY). (a) to (c). Presumably, the Hon'ble Member is referring to the loans sanctioned by banks under the Scheme for providing Self Employment to the Educated Unemployed Youth (SEEUY) and the Prime Minister's Rozgar Yojana (PMRY) PMRY which was launched on 2nd October, 1993 is aimed at providing employment to the educated unemployed youth. SEEUY has since been subsumed in PMRY with effect from 1st April, 1994. The information about the number of application received and sanctioned under PMRY in the State of Andhra Pradesh as furnished by Andhra Bank, Convenor, State Level Bankers' Committee (SLBC) for the State of Andhra Pradesh, for the years 1993-94 and 1994-95 is indicated below

Year	Number of Applications Recommended by the DICs	Number of Applications sanctioned loans
1993-94	6340	3466
1994-95*	37874	19541

*Data Provisional

The banks are under instructions to dispose of loan application upto a credit limit of Rs 25,000/- within a fortnight and those for over Rs. 25,000/- within 8 to 9 weeks Reserve Bank of India/Government have advised the banks to dispose of the applications within the prescribed time limits.

Value Added Tax System

4679. SHRI MOHAN SINGH (DEORIA) :
SHRI RAM KAPSE :
SHRI SURENDRA PAL PATHAK :

Will the Minister of FINANCE be pleased to state

(a) whether the Committee of State Finance Ministers has submitted its report regarding introduction of Value Added Tax System in the States;

(b) if so, the recommendation made by the Committee in this regard; and

(c) if not, the time by which the report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY).

(a) No, Sir.

(b) Does not arise.

(c) Government has granted extension of time upto 30.6.1995 to the State Finance Ministers Committee on Tax Reforms for submission of its Report.

[English]

Housing Scheme for EPF Subscribers

4680 SHRI VASANT NIWRUTTI PAWAR . Will the Minister of LABOUR be pleased to state

(a) whether the Government propose to introduce PF Linked Housing Scheme in the country;

(b) if so, the time by which this scheme will be introduced;

(c) the number of workers are likely to be benefited by the aforesaid scheme;

(d) whether the above scheme covers employees in private sector also, and

(e) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA). (a) to (e). The Central Board of Trustees, EPF had recommended for setting up of a Housing Finance Fund for all the EPF subscribers including those in the private sector so as to make provisions for grant of loan assistance for acquisition of house, flat etc. The recommendations of the Board were examined and the EPF Organisation was asked to furnish the financial implecation and other details of the proposal. Now, the EPF Organisation has reported that in view of the changed liberalised economic environment, the proposal relating to the Housing Finance Fund needs to be re-looked. As the EPF Organisation has not taken a decision in the matter, it is difficult to indicate the time by which the scheme will be introduced.

Handloom Sector

4681. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of TEXTILES be pleased to state :

(a) whether the Government received any complaints that the guidelines on reservation of certain items to the handloom sector are being violated;

- (b) if so, the details thereof; and
(c) the action taken by the Govt. thereon?

THE MINISTER OF TEXTILES (SHRI G. VENKATA SWAMY): (a) Yes, Sir.

(b) and (c). Complaints from time to time have been received and these are attended to by the officials of Central/State Governments.

[Translation]

Investment in Industrial Sector

4662. DR. P.R. GANGWAR : Will the Minister of FINANCE be pleased to state :

the total amount invested by the nationalised banks and commercial banks in industrial sector during the year 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): As reported by Reserve Bank of India (RBI), outstanding credit of Scheduled Commercial banks to medium, large and small Scale Industries as at the end of March 1994 (latest available) is provisionally placed at Rs. 80492 crores.

[English]

Seizure of Gold Biscuits

4683. SHRI SHRAVAN KUMAR PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether some gold-biscuits were seized from a passenger on Madras Airport on February 22, 1995.

(b) if so, the details of the seizure;

(c) the amount of gold seized by Customs and revenue and other enforcement agencies, giving details of the seizures during 1994-95; and

(d) whether any gangs of smugglers operating in gold smuggling have been unearthed in connection therewith?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). On 21.2.1995, officers of Air Intelligence Unit, Madras International Airport, intercepted a passenger holding Netherlands Passport No.E 401884. He had arrived from Colombo by flight UL 121. On personal search of the passenger, 22 gold bars each weighing 10 tolas were recovered concealed around his waist wrapped in adhesive tape, 19 Gold bars each weighing 10 tolas were recovered from each of his shoes. Thus, in all, 60 Gold bars weighing 6990 gms were recovered. The passenger was arrested on 21.2.1995 and remanded to judicial custody.

(c) 1186 Kgs of gold valued at Rs. 55.41 crores was seized during 1994-95. (Figures are provisional).

(d) Anti-Smuggling agencies under the Ministry of Finance are aware of gangs involved in attempts to smuggle gold into the country. All efforts are made to detect and prevent such organized attempts to smuggle gold into the country.

National Handloom Development Corporation

4684. SHRI VIJAY NAVAL PATIL :

SHRI HARISH NARAYAN PRABHU JANTYE:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to restructure National Handloom Development Corporation on sound professional lines to solve the problems being faced by handloom weavers; and

(b) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) and (b). Government does not propose to restructure the National Handloom Development Corporation Ltd. as it has already been constituted on sound professional lines as per the guidelines of the Government. Corporation functions under the supervision and control of Board of Directors which consists of both official and non-official Directors who have adequate professional expertise in the handloom field to solve the problems faced by handloom weavers.

[Translation]

Rejected Claims of Exports

4685. SHRIMATI SHEELA GAUTAM :

SHRI RAJESH KUMAR :

SHRI RAMESHWAR PATIDAR :

Will the Minister of COMMERCE be pleased to state:

(a) whether the Union Government provide compensation for rejected claims of export;

(b) if so, the reasons therefor;

(c) whether the amount of compensation paid by the Union Government is recovered from the exporters later on,

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the source from which foreign exchange is obtained by the exporters for the repayment of compensation?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (e) No, Sir. However, the Export Credit Guarantee Corporation of India provides insurance and guarantees covers to exporters against payment default by the foreign buyer and for situations arising out of non-externalisation of payment from that country. In case an exporter takes insurance cover from ECGC, then the claim is submitted by the